

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.41/(MAH)/2016
CA No.

CORAM:

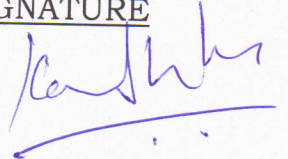
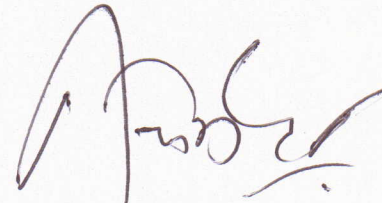
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.10.2016

NAME OF THE PARTIES: Shri Nachiketa Rajpurohit

V/s.
M/s. Wifonic Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Kanishk Ka Tyagi, Adv	Advocate for Respondent	
2	Nachiketa Rajpurohit	Petitioner (in person)	

ORDER

C.P. No. 41/397-398/CLB/MAH/2016

1. The Petitioner in person represented his case. From the side of the Respondent Ld. Advocate is partly heard, yet to conclude his argument.
2. The matter to be treated as part-heard. Adjourned to 24.11.2016 for final hearing.
3. Meanwhile the parties are given time to make effort to arrive at an amicable settlement.

Dated: 19.10.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)